



2026:AHC:23888

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 449 of 2026

Dayaram And Another

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Rabindra Bahadur Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the outset, learned counsel for the petitioners prays for and is permitted to correct the prayer clause (a) of the writ petition, during the course of the day.
2. Heard learned counsel for the parties.
3. Instant writ petition has been filed, inter alia, seeking the following relief:-

"issue a writ, order or direction in the nature of mandamus commanding the respondents may be expedited the Revision No.590/193/2026, under Section 48 of C.H. Act Village Sujaula, Tehsil Handia, District Allahabad (Dayaram & Others Versus Sakthia Prasad & Others) which has been pending from 23.11.2020 before Deputy Director of Consolidation, Allahabad in the interest of justice."

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and

speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

VR

(Dinesh Pathak,J.)